

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TECHNOFAB ENGINEERING LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Technofab Engineering Limited
2.	Date of incorporation of corporate debtor	20/07/1971
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74210DL1971PLC005712
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 913, Hemkunt Chambers 89, Nehru Place, New Delhi-110019 Project Office: Plot 5, Sector-27C, Mathura Road, Faridabad-121003, Haryana,
6.	Insolvency commencement date in respect of corporate debtor	30/01/2020
7.	Estimated date of closure of insolvency resolution process	28/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anurag Gupta (IBBI/IPA-002/IP-N00833/2019-20/12613)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	498, Niti Khand-1, Indirapuram, Ghaziabad-201014 Email: anurag.gupta.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. Anurag & Associates, Awfis, 7 th Floor, Tower-B, The Corenthum, Sector-62, Noida-201309 Email: cirp.technofab@gmail.com
11.	Last date for submission of claims	13/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Technofab Engineering Limited on 30/01/2020.



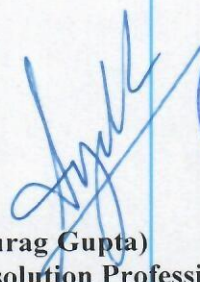
The creditors of M/s. Technofab Engineering Limited, are hereby called upon to submit their claims with proof on or before 13/02/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03/02/2020
Place: Noida


(Anurag Gupta)
Interim Resolution Professional

